

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

IB-299(PB)/2017

IN THE MATTER OF:

M/s Jaldhi Overseas Pte Ltd. APPLICANT / PETITIONER
Vs
M/s Bhushan Power and Steel Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

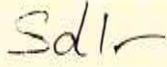
**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

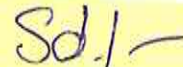
For the APPLICANT / PETITIONER :-

For the RESPONDENT :- Mr. Mahesh Agarwal, Advocate
Mr. Rajeev Kumar, Advocate

ORDER

None appears for the petitioner. However, it is submitted by Learned Counsel for the petitioner in C. A. No. (IB)-202(PB)/2017 in the matter of Punjab National Bank Vs Bhushan Power and Steel Limited that in relation to the Corporate Debtor, namely, Bushan Power and Steel Limited one Mr. Mahender Khandelwal registration no. IBBI/IPA-001/IP/P00033/2016-2017/10086, 703, 7th Floor, New Delhi House, Barakhama Road, Cannuaght Place, New Delhi – 110001 has been appointed as an Insolvency Resolution Professional. In the circumstances, the petitioner herein is directed to file the claim before the Learned Insolvency Resolution Professional appointed by the Hon'ble Principal Bench vide order dated 26.07.2017 and with above direction this company petition stands disposed off.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**